

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 108  
IA No. 176/JPR/2019  
IA No. 08/JPR/2020  
IA No. 437/JPR/2022  
CP No. (IB)- 03/9/JPR/2018  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s UVA Engineers Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Maha Associated Hotels Pvt. Ltd. ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Applicant : Amol Vyas, Adv.

For the Respondent : Gaurav Aasti, Adv.

**ORDER**

**IA No. 176/JPR/2019, IA No. 437/JPR/2022**

Pleadings are complete in these IAs. List these IAs on 22.05.2024.

**IA No. 08/JPR/2020**

Mr. Amol Vyas, Adv. appearing on behalf of the Applicant. Mr. Gaurav Aasti, Adv. appearing on behalf of the RP submits that arguing counsel Mr. Ankit Sareen is not available today. A claim of Rs. 97,17,519/- was admitted with regard to the Applicant. It is submitted by learned counsel for the Applicant that the interest part has not been considered by RP and he will pursue this Application. List the IA on 22.05.2024.

Sd/-

Sd/-

**CP No. (IB) 03/9/JPR/2018**

List the matter along with pending IAs on 22.05.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

April 23, 2024

Sd/-

(Deep Chandra Joshi)  
Judicial Member